

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.405 of 1994

Allahabad this the 09th day of February, 2001

Hon'ble Mr. S. Dayal, Member (A)
Hon'ble Mr. Rafiq Uddin, Member (J)

Hazari Singh Yadav, Son of, R/o 178,
Chowk Raghunath, Naini, Allahabad.

Applicant

By Advocate Shri Arvind Kumar

Versus

1. Union of India through the Chief Post Master General, U.P. Circle, Lucknow.
2. Senior Superintendent of Post Offices, Head Post Office, Allahabad.

By Advocate Shri C.S. Singh

Respondents

O_R_D_E_R (Oral)

By Hon'ble Mr. S. Dayal, Member (A)

This application has been filed for direction to the respondents to appoint the applicant as a Class IVth employee or on any suitable post keeping in view his past experiences. The applicant claims to have worked as a Contingent Paid Chowkidar at Naini Post Office and also claims that his services were terminated on 02.1.1981 after completion of 14 years of service. He claims to have made a request to the authorities concerned to give employment on a fresh post, which was created

after his services were terminated. The applicant has stated that he was informed by the letter dated 12.2.1981 (annexure A-3) that he cannot be given re-employment. The applicant thereafter made a representation dated 07.8.93

Learned counsel mentions that no reply was received by the applicant in response to this representation.

2. As there are issues of fact which will have to be ascertained by the respondents from the record regarding the period of service of the applicant and as to whether past services are considered for giving appointment on contingent or regular basis to those who had worked in the past, we consider it appropriate in the interest of justice to direct the respondents to dispose of the representation of the applicant in a time bound manner. We, therefore, direct the respondents to decide the representation dated 07.08.93 by a speaking order within a period of two months from the date of receipt of a copy of this order alongwith a copy of the said representation which has been annexed as annexure A-4 to the O.A. The O.A. stands disposed of. No order as to costs.

Darveesh
Member (J)

Shayg
Member (A)

/M.M./